

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

M.A. No. 408 of 1997.
(in OA No. 925 of 1997)

Present : HON'BLE MR. JUSTICE A.K. CHATTERJEE, VICE CHAIRMAN.
HON'BLE MR. M.S. MUKHERJEE, ADMINISTRATIVE MEMBER.

Nitya Ranjan Das

Vrs.

Union of India & Ors. (E. Riy).

For applicant : Mr. B.C. Sinha, Counsel.

For respondents : None.

Heard on : 1.10.97.

Ordered on : 1.10.97.

O R D E R

A.K. Chatterjee, VC.

1. This M.A has been moved today in OA No. 925 of 1997 as an unlisted matter. None appears for the respondents since service is not complete.
2. In that O.A relief has been prayed by the applicant regarding the ^{penalty} _{Orders} passed in the disciplinary proceedings against the applicant. The penalty imposed in the disciplinary proceeding is reduction of pay of the petitioner from Rs. 2975/- plus 75/- to Rs. 2000/- plus 75/- in the time scale of pay Rs. 2000-3500/- for a period of two years without cumulative effect. This order was passed on 2.12.1994.
3. In the present M.A the petitioner prays that since 2 years have passed, his pay should be restored to Rs. 2975/-

Contd... P/2.

Mondal
plus Rs. 75/- p.p. and ~~be allow~~ annual increments due to him.

4. After hearing the 1d. Counsel for the petitioner and perusing the petition, we direct/by way of interim measure that the pay of the petitioner may be restored to Rs. 2975/- per month ^{less 75/-} ~~there is~~ as claimed, if ^{no} objection under the rules. The application is accordingly disposed of without passing any order as to costs. The petitioner is directed to serve a certified copy of this order along with the copy of the M.A ~~along~~ with its annexures to all the respondents immediately.

Thakur
MEMBER (A)

A. C. Chakraborty
VICE CHAIRMAN